

* [15 Transferred to the 7th April, 1971.]

APPLICATIONS FOR INDUSTRIAL LICENCES

*16. SHRI JAGDISH PRASAD MATHUR: Will the Minister of INDUSTRIAL DEVELOPMENT AND INTERNAL TRADE be pleased to state:

(a) what is the number of applications for industrial licences from large industrial houses for substantial expansion of existing units or for setting up of new units, which are pending clearance by Government;

(b) what are the names of the applicants and the relevant projects and also the investment involved in each case; and

(c) the dates, in each case, from which the applications are pending?

THE MINISTER OF INDUSTRIAL DEVELOPMENT (SHRI MOINUL HAQUE CHOUDHURY): (a) to (c) Out of the applications received up to 28th February 1971, from the companies belonging to or controlled by the 20 larger industrial houses for grant of industrial licences for setting up of new industrial undertakings or for effecting substantial expansion, 119 applications are pending disposal. Of these, 22 applications relate to the period upto end 1969 while 71 applications relate to 1970 and 27 to 1971 (upto 28th February). Information, classifying the pendency separately in terms of large industrial houses, as classified by the Industrial Licensing Policy Inquiry Committee, is not usually mentioned at present. Details of applications on which decisions are yet to be taken by the Government are not normally publicised. ✓

ELECTORAL ROLLS

*17. SHRI K. SUNDARAM:
SHRI JAGDISH PRASAD
MATHUR:

Will the Minister of LAW AND SOCIAL WELFARE be pleased to state:

(a) whether Government's attention has been drawn to a Press report appearing in Hindustan Times dated the 16th January, 1971 highlighting the faulty survey conducted by the electoral office with the help of teachers such as exclusion of several areas at the time of electoral survey, deletion from and making of bogus entries in the existing electoral lists; and

(b) if so, what steps have been taken by Government to rectify the position and whether the electoral lists were brought up-to-date and fool-proof before the mid-term elections were held?

THE MINISTER OF LAW AND JUSTICE (SHRI H. R. GOKHALE):

(a) Yes, Sir.

(b) There were several complaints regarding the correctness of the electoral rolls which were finally published on 15-1-1970. As and when these complaints were received, the Commission directed the Chief Electoral Officer, Delhi to carry out a special revision of the concerned parts of the electoral rolls so as to make them as accurate and up-to-date as possible.

Immediately after the dissolution of the Fourth Lok Sabha, the Commission issued two Press notes on 29-12-70 and 14-1-71 informing the public that all eligible persons who had completed the age of 21 years on or before 1-1-70 and possessed the other qualifications required for registration in the electoral rolls, but who did not find their names entered in the existing electoral rolls, should apply immediately to the Electoral Registration Officers concerned for the inclusion of their names. All such applications which were received upto 5 p.m. on 18-1-71 were enquired into and disposed of. The applications received after that date could not be disposed of before the last date for filing nominations in the General Election and had, therefore, to be kept over till the election was over.

It would be seen that the Commission with the help of the Chief Electoral

Officer, Delhi took every possible step to rectify the defects, if any, in the existing electoral rolls right upto the time of the issue of the writ notifications by the President calling the General Election.

EXTENSION OF RAIL SERVICES

*18. SHRI THILLAI VILLALAN: Will the Minister of RAILWAYS be pleased to state:

(a) whether the 109 and 110 Passenger trains which terminate at Madurai are proposed to be extended upto Trivandrum Central;

(b) whether diesel engines are proposed to be used for 117 and 118 pandyan Express trains;

(c) whether there is any proposal for running diesel car service between Tiruchy and Madurai;

(d) whether there is any proposal to run one more additional Express train between Madras and Tiruchandur; and

(e) whether there is any proposal to construct a retiring room in Tenkasi Railway station for the convenience of tourists to Courtalam?

THE MINISTER OF RAILWAYS (SHRI K. HANUMANTHAIYA): (a) to (e) No, Sir. ✓

भुवनेश्वर में आयोजित अखिल भारतीय लघु-उद्योग परिषद् की सिफारिशें

* 19. श्री जगदम्बी प्रसाद यादव : क्या औद्योगिक विकास तथा आन्तरिक व्यापार मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या अखिल भारतीय लघु-उद्योग परिषद् के 28वें सम्मेलन में जो भुवनेश्वर में 5 तथा 6 नवम्बर, 1970 को समाप्त हुआ है यह सिफारिश की है कि सरकार को औद्योगिक कच्चे माल के 50 प्रतिशत आयात लाइसेंस छोटे पैमाने के उद्योगों को प्रदान करने चाहिए क्योंकि वे 40 प्रतिशत औद्योगिक उत्पादन करते रहे हैं; और

(ख) क्या सरकार ने इन सिफारिशों पर विचार किया है और यदि हाँ तो उन पर उसकी क्या प्रतिक्रिया है ?

† RECOMMENDATIONS OF ALL INDIA SMALL INDUSTRIES COUNCIL HELD AT BHUBANESHWAR

*19. SHRI J. P. YADAV: Will the Minister of INDUSTRIAL DEVELOPMENT AND INTERNAL TRADE be pleased to state:

(a) whether the 28th Conference of the All India Small Industries Council, which ended on the 5th/6th November, 1970 at Bhubaneswar, has recommended that Government should grant 50 per cent import licences of industrial raw materials to small scale industries as they have been responsible for 40 per cent industrial production; and

(b) whether Government have considered these recommendations and if so the reaction thereto ?]

औद्योगिक विकास मंत्री (श्री मोइन-उल-हक चौधरी) : (क) जी, हाँ।

(ख) सामान्यतया लघु उद्योग देशी कच्चा माल प्रयोग में लाते हैं और बड़े उद्योगों की अपेक्षा आयातित कच्चे माल की उनकी आवश्यकताएं भी थोड़ी ही होती हैं। अतः सारे आयातित औद्योगिक कच्चे मालों में से 50 प्रतिशत लघु उद्योग क्षेत्र के लिए सुरक्षित करने का कोई औचित्य नहीं होगा।

† [THE MINISTER OF INDUSTRIAL DEVELOPMENT (SHRI MOINUL HAQUE CHOUDHURY): (a) Yes, Sir.

(b) Small scale industries generally utilise indigenous raw materials and their requirements of imported raw materials are, compared to those of large industries, relatively small. It would, therefore, not be justifiable to reserve 50% of all imported industrial raw materials for the small scale sector.] ✓

† [] English translation